

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 547 OF 2001

STATE OF U.P.

Appellant (s)

VERSUS

BASANT BALLABH PANDEY

Respondent(s)

Date: 30/08/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s) Mr. Mohd. Fuzail Khan,Adv.

Mr. Pramod Swarup,Adv.

Ms. Rachana Srivastava,Adv.

For Respondent(s) Mr. Vijay Panjwani,Adv. (A.C.)

UPON hearing counsel the Court made the following
ORDER

The State of U.P. as also the State of Uttarakhand, who are being represented by their respective counsel, are hereby directed to trace out Mr. Vivek Pandey and Miss Chandra Pandey, children of the respondent Basant Ballabh Pandey and, after they are traced out, they should be taken to the nearest Chief Judicial Magistrate. The Chief Judicial Magistrate concerned shall record their statements inter alia to the effect as to whether they have received any amount from the Chief Minister Relief Fund and other relevant facts. The statements recorded by the Chief Judicial Magistrate as also their present address, shall be sent to this Court forthwith.

Put up the matter after four weeks on any miscellaneous day as a miscellaneous case.

(A.S. BISHT)

COURT MASTER COURT MASTER

(PUSHAP LATA BHARDWAJ)